

Central Administrative Tribunal  
Principal Bench  
....

D.A. No. 2304/95

New Delhi, this the 7th day of Feb., 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri K. Muthukumar, Member (A)

Mahinder Kumar Sharma s/o  
Shri Daya Nand Sharma,  
R/o H.No. 260, Sadan Puri,  
Kankar Khera, Meerut Cantt (UP).

...Applicant.

(Shri R.N.Sharma by Sh.Yogesh Sharma, Advocate)

Versus

1. Union of India through its  
Secretary,  
Ministry of Communication,  
Dept. of Post New Delhi-1.
2. Director General of Post,  
Dak Bhawan,  
Sansad Marg,  
New Delhi.
3. Chief Post Master General,  
Lucknow (UP).
4. Post Master General,  
Dehradun (UP).
5. The Senior Superintendent of Post,  
Meerut Division,  
Meerut Cantt. (UP).  
...Respondents

(By Shri B.Lall, Advocate)

ORDER (ORAL)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman(J):

Heard Shri Yogesh Sharma proxy for Shri R.N.  
Sharma for the applicant and Shri B.Lall counsel for the  
respondents.

The applicant who was appointed on the contingency  
post of Driver by order dated 2.4.1990 is aggrieved by the

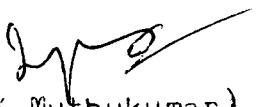
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fact that he is not being regularised in that post and not given all the benefits of a regular employee. Therefore, the applicant has filed the present application for a direction to the respondents to regularise the applicant's service and to give him all the benefits as applicable to regular employees in the post of Driver with consequential benefits.

2. The respondents have in their counter statement stated that a post of regular Driver was created w.e.f. 29.3.1990, that though a DPC was constituted for considering the case of the applicant for regularisation for the reasons that one Member could not be appointed and for several other administrative reasons, the DPC could not yet meet and finalise the issue. However, it has been indicated that the applicant is being considered for regularisation against the sanctioned post of Driver of the speed post vehicle and a decision would be taken shortly.

3. Since the respondents have stated in the reply that the applicant is being considered for regularisation, we are of the considered view that the application can be finally disposed of with proper direction to the respondents in regard to the regularisation of the applicant in service.

4. In the result, the application is disposed of finally at the admission stage itself directing the respondents to expedite the consideration of the applicant by the DPC and to appoint the applicant on the post of Driver on regular basis, if he is not found otherwise unsuitable, within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

  
(K. Muthukumar)  
Member (A)

  
(A.V. Hadigean)  
Vice-Chairman (J)

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